

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 822 of 2006**

Jabalpur, this the 23<sup>rd</sup> day of November, 2006

Hon'ble Shri A.K. Gaur, Judicial Member

M. Baishya & 26 others. .... **Applicants**

(By Advocate – Shri V. Tripathi)

**V E R S U S**

The Union of India & 2 others. .... **Respondents**

(By Advocate – Shri S.K. Mishra)

**O R D E R (Oral)**

Heard the learned counsel for the applicants and Shri S.K. Mishra, Additional Central Government Standing counsel appearing for the respondents. The learned counsel for the applicants has contended that the grievance of the applicants would be redressed in case direction is issued to the competent authority to consider and decide the representation of the applicants with regard to grant of similar benefits as has been extended to other persons, within a specific period. Accordingly, I hereby direct the respondent No. 2 to consider and decide the said representation (Annexure A-4) of the applicants by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order and do the needful. Be it noted that I have not expressed any opinion on the merits of the case.

2. In view of the aforesaid, the Original Application stands disposed of.
  
3. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

*A.K. Gaur*  
(A.K. Gaur)  
Judicial Member  
"SA"